

Toothpaste Manufacturing Companies

6628. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the stay orders obtained by the Colgate Palmolive India Limited in 1985 against limiting its production capacity to the actual licenced capacity has till date neither been get vacated nor the case got finalised by the Government;

(b) if so, the reasons therefor;

(c) the steps taken to expedite the finalisation of the case; and

(d) the details of other companies which are similarly violating the licencing conditions and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). In 1985, it was decided to launch prosecution proceedings against M/s Colgate Palmolive (India) Ltd. for violating the provisions of I (D & R) Act, 1951 by having effected substantial expansion for the manufacture of toothpaste and tooth powder and also encroaching upon the area reserved for small scale sector without obtaining COB Licence. In the meantime, the Company filed two write-petitions in the Delhi High Court seeking to restrain the Government from proceeding against them and obtained stay. Due to inordinate delay in the disposal of the case, the Department of I.D. made an application in the Delhi High Court for an early hearing of the case. The case was accordingly taken up for hearing on 16.2.1990, but the actual hearing of the case started only w.e.f. 9.4.91. Ultimately, as agreed by both the parties, the Divisional Bench of the Delhi High Court in its order dated 11.4.91 directed M/s. Colgate palmolive (India) Ltd. to implead themselves in another case pending before the Supreme Court.

However, due to the announcement of the new industrial policy, the petitioner companies filed an application before the Supreme Court for withdrawal of their writ petitions pending in that Court and accordingly, the Supreme Court passed an order on 25.10.91 permitting the petitioners to withdraw their writ-petitions. The case, therefore, stands reverted to the Delhi High Court. The Department of Industrial Development have already requested the Central Government Standing Counsel in the Delhi High Court to file an application before the Hon'ble High Court for fixing an early hearing of the case for vacation of the stay/disposal of the writ petitions. The case is, therefore, sub-judice.

(d) M/s. Hindustan Lever Ltd. and M/s. Dabur India Ltd. who were reported to have been producing toothpaste/tooth powder in excess of their approved capacities have contested the capacities endorsed on their registration certificates/licences. Apart from these companies, M/s. Calcutta Chemical Co. Ltd. M/s. Ciba Geigy of India Ltd., M/s. Geoffrey Manners & Co. Ltd. and M/s. J.L. Morrison & Jones India Ltd. are also reported to have been producing toothpaste in excess of their approved capacities. The question of taking action against these companies will arise only if it is proved after examination that they have violated the licencing conditions under the I (D&R) Act, 1951.

HDFC Branches in Andhra Pradesh

6629. SHRI M.V.V.S. MURTHY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount accumulated in the Housing Development Finance Corporation (HDFC) in the year 1991;

(b) the number of HDFC branches operating in Andhra Pradesh;

(c) whether the Government propose to open any more branches in the State;

for onward lending to beneficiaries Rs. 4.19 crores

(d) the loans given by HDFC for construction of houses under the various schemes in Andhra Pradesh; and

(e) As reported by HDFC no worthwhile and viable scheme is denied assistance by it.

(e) whether HDFC propose to sanction more loans to the State?

Drinking Water to Visakhapatnam

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The financial operations of Housing Development Finance Corporation (HDFC) as on 31st March, 1992 as are reported are as follows:-

6630. SHRI M.V.V.S. MURTHY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(Rs. in crores)

(i)	Equity	44.87
(ii)	Reserves & Surpluses	145 crores (figures are tentative and yet to be audited.
(iii)	Housing loans sanctioned.	711.86

(a) whether any schemes for supply of drinking water to Visakhapatnam are pending clearance; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir. However, water supply Improvement Scheme for Vishakhapatnam was approved from technical angle by the Central Public Health & Environmental Engineering Organisation at an estimated cost of Rs. 32.16 crores on 23.3.1989.

(b) In the State of Andhra Pradesh, HDFC is having a branch office at Hyderabad, a representative office at Vishakhapatnam and an outreach programme operated from Vijayawada and Guntur.

(b) The above scheme envisages drawal of 16 MGD water from Yeleru and Raiwada canals to augment the water supply of the city by 15 mgd upto the year 2010. The cost of the scheme is being met out of the resources provided by the Municipal Corpn. of Vishakhapatnam, Govt. of Andhra Pradesh and loan from LIC.

(c) HDFC being a private company, is free to open its branches any where in India keeping in view its business requirements.

Production/Export of Molasses

(d) Details of loans sanctioned for construction of houses in Andhra Pradesh during 1991-92 were as follows:-

6631. SHRI M.V.V.S. MURTHY:
SHRI ARJUN CHARAN SETHI:
SHRI RAM PUJAN PATEL:

(i) Direct loans to individuals
Rs. 18.78 crores

Will the PRIME MINISTER be pleased to state:

(ii) Line of Credit to State level agencies

(a) the quantum of production and exports of molasses during each of the last three years and in the current year so far